

(b) if so, the details thereof and whether the CVC has written to the Ministry of Civil Aviation to get the matter investigated and submit its report; and

(c) if so, the details thereof and the follow up actions taken by Government?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : (a) to (c) Based on the investigation report submitted by the Chief Vigilance Officer in the Directorate General of Civil Aviation (DGCA) regarding alleged irregularities in various flying schools, the CVC has directed this Ministry to fix responsibility of officials of DGCA and Airports Authority of India (AAI) in the matter. The observations of the CVC in the matter have been examined and it has been decided to :

- (i) suspend three officials of DGCA alleged to have been involved in preparation of the list of flying schools; and to initiate disciplinary proceedings against the three officials; and
- (ii) to request the CVC to let the matter be further investigated by this Ministry as two organisations *i.e.* the DGCA and the AAI are involved in the matter.

Air Service Agreements with Foreign Countries

941. SHRIMATI VASANTHI STANELY :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Government has been successful in utilising the 109 bilateral air services agreements that India has with foreign countries in the last few years and the details thereof; and

(b) the measures Ministry has taken to ensure that the agreements are utilised to their full capacity?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : (a) and (b) Bilateral Air Services Agreements concluded with various foreign countries provide the legal framework for operations of air services between countries. Indian carriers are free to mount services from any point in India to foreign destinations as per the respective bilateral air services arrangements. However, actual operations is always guided by its commercial judgement.

Misuse of Logbook by the Pilots

942. SHRI M.V. MYSURA REDDY :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it has come to the notice of the Minister that many pilots have fudged their logbook and increased the number of flying hours in connivance with Director General of Civil Aviation (DGCA);